

VASUDEV COLLEGE OF LAW

HALDWANI, NAINITAL

THE PREMIER COLLEGE OF LAW AND LEGAL STUDIES IN UTTARAKHAND

Prof. K.C. Joshi

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Ex-Vice Chancellor Kumaun
University, Nainital

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Senior Professor of Law
Babasaheb Bhimrao Ambedkar
University, Lucknow

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Graduate Legal Studies,
Ex-Dean, School For Legal
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Head, Department of Human
Rights Babasaheb Bhimrao
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Vasudev College of Law

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(Director-Administration)

Dr. S. C. Pandey

Director of the Seminar,
Vasudev College of Law

Dr. Madhavi Joshi

(Asstt. Professor)

Dr. Geeta Tiwari

(Asstt. Professor)

Co- Organising
Secretary

Dear Sir / Madam,

It is a matter of immense pleasure for us to inform you that our College, is organizing a two-day National Seminar on “**Role of Judiciary in Personal Law Reforms in India: Prospect and Challenges**” on 06 & 07 October 2018. We extend our cordial invitation to you to participate in the Seminar as an esteemed speaker and present a paper on any one of the sub-themes mentioned in the Concept Paper. It is an inter-disciplinary and trans-disciplinary seminar. We are enclosing herewith the concept paper; the sub-themes mentioned therein are only indicative. Your paper should be related to the broad theme of the Seminar. Kindly send your consent as soon as you receive this invitation and send your abstract by 25 September 2018 and the full-length paper by 2 October 2018.

Kindly acknowledge on this e-mail ID:
vasudevcollegeoflaw@gmail.com

You are requested to confirm your participation; you may also request your colleagues to take part in the seminar.

Thanking you

Yours Sincerely

(Mr. Rajeev K. Dubey)

Organizing Secretary

(Asstt. Professor)

Vasudev College of Law

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E-mail to: vasudevcollegeoflaw@gmail.com

For further details please visit our website:

www.vasudevlawcollege.com

Mob- 9690085732, 7456842605

Last date for Abstract: 25thSeptember 2018

Last date for full paper: 2ndOctober 2018

TWO DAY

National Seminar

On

Role of Judiciary in Personal Law Reforms in India: Prospects and Challenges

Date: 06-07 October, 2018

Organized by:

VASUDEV COLLEGE OF LAW

HALDWANI, NAINITAL

**THE PREMIER COLLEGE OF LAW AND LEGAL STUDIES IN
UTTARAKHAND**

Seminar Director,

Dr .S. C. Pandey

(Principal)

Vasudev College of Law

Haldwani, Nainital

Organizing Secretary:

Mr. Rajeev K. Dubey

(Asstt. Professor)

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Concept Note of the Seminar

The Indian State has neither rejected nor totally accepted the claims about the inviolable nature of personal laws. Indian Constitution is ambiguous about personal laws is evident from the provisions to bring about a uniform law for all communities as the main task in reforming personal laws and at the same time, arguments, against the reform of personal law based on the constitutional right to freedom of conscience in Article 25-28 which is deemed to encompass the right to be governed by religious personal laws.

A 35 years old Muslim woman Shayara Bano, recently moved the Supreme Court of India seeking a ban on instantaneous triple talaq (Talaq-e-Biddat), Polygamy, Halala. Her petition in the Supreme Court makes no mention of the Uniform Civil Code, neither does it ask for codification of Muslim Personal Law. She has sought equality before law and protection against discrimination on the basis of her gender and religion. She challenged a personal law practice citing her fundamental rights. As the Supreme Court of India is adjudicating the matter by constituting Constitutional Bench, no decision has been taken yet.

The Secretary of All India Muslim Personal Board (AIMPB) as respondent number 7 in the writ petition filed its counter affidavit contending that the present edition does not fall within the Judicial Review. It further submitted that personal laws do not derive their validity on the ground that they have been passed or made by a legislature or other competent authority in the territory of India. The founding sources of both the Hindu and Mohammedan laws are their respective scriptural texts. The basic principles which are the basis of Hindu / Muslim / Christian personal laws are peculiar to their own religion, which cannot be challenged on the ground of being violative of Part-III of the Constitution of India.

But, after a detailed hearing Supreme Court of India declared this unislamic practice of instantaneous triple talaq (Talaq-e-Biddat) as unconstitutional. Other public interest litigations involving the challenge to the practice of Polygamy and Nikah-Halala is still being extensively argued in the Hon'ble Supreme Court of India giving us ample scope to discuss, debate and to come out with possible ways and means to reform personal Laws. And, Hence this call for papers on following suggestive Themes.

Sub-themes:

- ✚ Need for Reforms in Personal Laws in India: An Analysis.
- ✚ Scope of Reforms in Personal Laws is a matter of Legislative Policy.
- ✚ Authoritative sources behind Personal Laws in India and Role of Religion to control the Personal Laws.
- ✚ Challenging of Personal Laws under Part- III of the Constitution of India.
- ✚ Accountability of Secular State for violations caused by the operation of Personal Laws.
- ✚ Scope of re-writing the Personal Laws of a community for social reforms.
- ✚ Scope of Judicial Interpretation over the matter of Personal Laws based on religious scriptures in India.
- ✚ Whether for reforms, it is permissible to change the practices or acts done in pursuance of religion?
- ✚ Scope of Reforms in Personal Laws vis-a-vis religious communities in India.
- ✚ Scope of Introduction of Uniform Civil Code in India.
- ✚ Law relating to marriage and status of women.
- ✚ Changes in the institution of Marriage.
- ✚ Social Legislation and Gender Justice.
- ✚ National Commission for Women and its role in Gender Justice.
- ✚ Politics of personal law Reforms in India: A Political Narrative.
- ✚ Gender equality and its impact on Contemporary Politics.
- ✚ Neo-liberal policies and Gender Justice.

Identified issues / Sub-themes are only illustrative. Participants may select the related topics covered under the main theme.

Call for Papers :

Research papers / Articles and Case Studies from legal fraternity are invited for presentation in the National Seminar. Communication of acceptance will be sent to authors for presentation.

Co-authorship is allowed, but each author is required to register and pay the registration fees individually.

Schedule of the Programme

6th October, 2018 (Day One)

10:00 am to 11.45 am
Inaugural Session

11.45 am to 12:00 pm
High Tea

12:00 pm to 3pm
Technical Session I

07th October, 2018 (Day Two)

10:00 am to 11.45 am
Technical Session II

11.45 am to 12:00 pm
High Tea

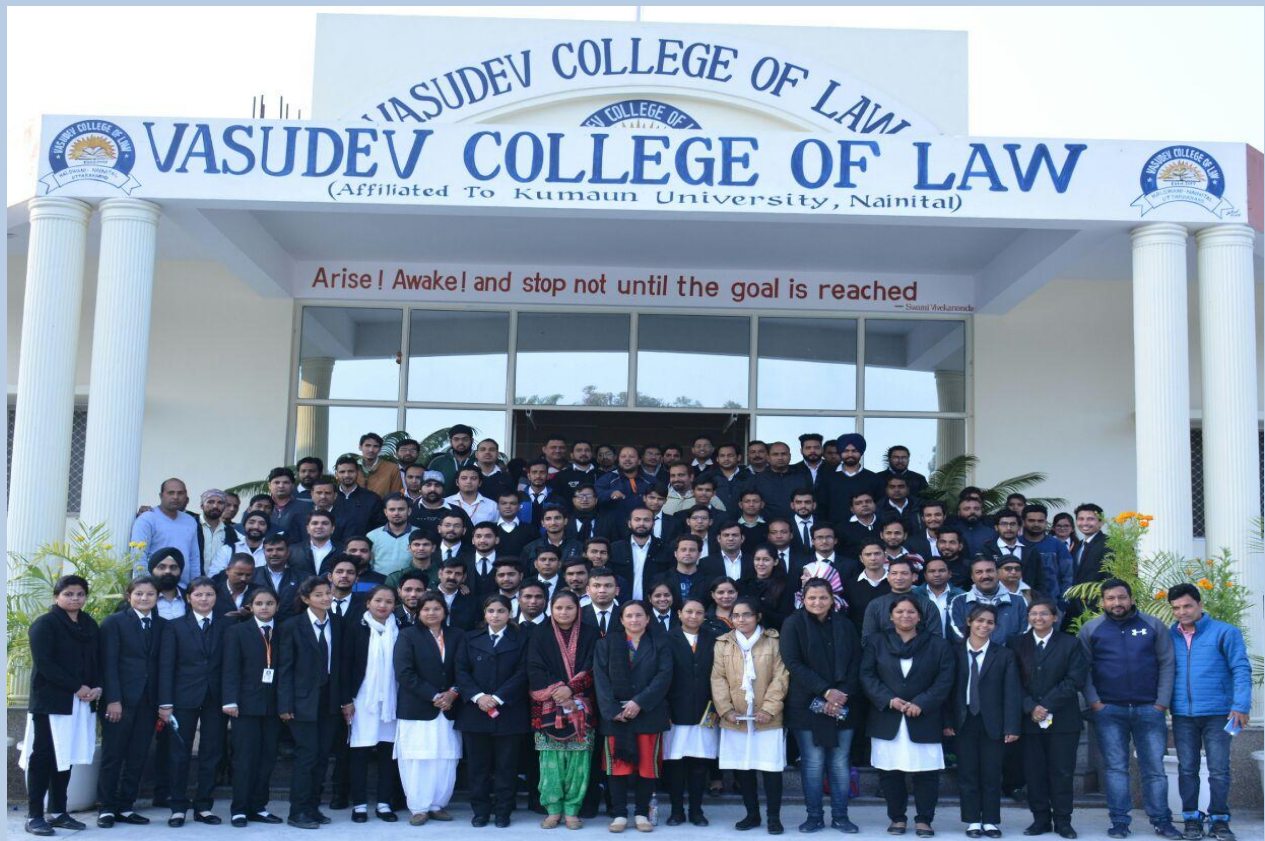
12:00 pm to 02:00 pm
Technical Session III

02:00 pm to 03:00 pm
Lunch Break

03:00 pm to 04:00 pm
Valedictory Session

A cultural evening

About the College



Nestled in the picturesque Nainital District, Vasudev College of Law - a premier Law College is housed in the salubrious Gunipur Bhauna hamlet in Haldwani. Haldwani is an important city in Uttarakhand and serves as the entrance for Kumaun region. It is 250 kms from Delhi (via Moradabad, Rampur, Lalkuan) by train and by road 270 kms from Delhi (via Ramnagar, Kashipur, Moradabad). Likewise the nearest airport to Haldwani is Pantnagar, which is 35 kms. from Haldwani. So it will not be an overstatement to state that it's soaring popularity can be attributed not only to the enriching academic ambience that it encompasses but also because of its strategic location and the logistical advantage that it offers.

This institution Vasudev College of Law, Haldwani is awarded with the citation of 'Best Immerging Law College' in last two successive years i.e. in 2017 and 2018 by TV-100 news network in gracious presence of Hon'ble Chief Minister of Uttarakhand Sri Trivendra Singh Rawat and Sri. Santosh Gangwar, Hon'ble Minister of State (Independent Charge), Minister of Labour and Employment, New Delhi. And, we owe this as our responsibility to deliver the best to our students and for this we are committed to adapting our college to meet the emerging needs.

We are proud to proclaim that the foundations of our Institution are strong enough to withstand the weight of the globalization of professional education. At this College, we believe in developing high quality human capital that can walk the sharp competitive edge with determination and grit.

Rules for Participation

- ✚ Only registered participants will be allowed to take part in any of the events of the Seminar. Registration will be as given in table.
- ✚ All the registered participants will be provided with a participation Certificate, Conference kit, lunch and High tea.
- ✚ For Power Point Presentation, please inform us in advance.
- ✚ Participants can send prior information for registration by email on **vasudevcollegeoflaw@gmail.com**

For any queries and assistance, please contact us via email on :

vasudevcollegeof law@gmail.com

For telephonic queries, please call at +91-9690085732, +91-7456842605

Guidelines for Submission of Seminar Papers:

The abstract paper of maximum 300 words, MS word, font size 14, Times New Roman, 1.5 space.

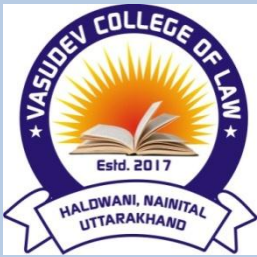
Full Paper must not be more than 5,000 words and should be typed in Times New Roman font, Size 14 on A4 size paper using MS Word, 1.5 Space. This will facilitate us to circulate amongst the participants and others.

Paper and the abstract must be sent on e-mail followed by hard copy of the same which is to be submitted in the seminar.

Important Dates

- Last date for Abstract** : 25th September 2018
- Last date for full paper** : 2nd October 2018
- Language** : Papers can be presented in either **English or Hindi**.
- Presentation** : Selected papers will be presented in different technical sessions followed by discussion.
- Publication** : Accepted papers would be published
- Registration Fee** : The registration fees will be as follow:

S.NO.	Category	Fee
1.	Faculty	1000
2.	Research Scholars	600
3.	Members from NGO, and other organizations	1000
4.	Advocates / Academicians	1000



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Registration Form

Submit to email:.....

Personal Details:

Name:.....Affiliated Institution

.....
.....

.....Kindly tick any one Category A
Teacher/Industry/NGO/Bureaucracy Category B Research Scholar

Title of the

paper:.....Sub

theme:.....

Registration fee details: Demand Draft No.....Amount.....

drawn in favour of '*Vasudev College of Law, Haldwani*'. If cash payment, receipt

no.....Amount..... drawn in favour of

Vasudev College of Law, Haldwani.

Contact Details:

Full address.....

Mobile no.....Email.....

About Nainital and the Adjoining Places



Nainital: Nainital is a glittering jewel in the Himalayan necklace, blessed with scenic natural splendour and varied natural resources. Dotted with lakes, Nainital has earned the epithet of 'Lake District' of India. The most prominent of the lakes is Nainital, ringed by hills. Some of the important places in the district are Nainital, Haldwani, Kaladhungi, Ramnagar, Bhowali, Ramgarh, Mukteshwar, Bhimtal, Sattal and Naukuchiatal. Nainital's unending expanse of scenic beauty is nothing short of a romance with awe-inspiring and pristine Mother nature. It is 35 Km from Haldwani.

The park has sub Himalayan belt geographical and ecological characteristics. An ecotourism destination, it contains 488 different species of plants and a diverse variety of flora and fauna.



In recent years the number of people coming here has increased. Presently, in every season more than 70,000 visitors come to the park.

Corbett National Park comprises 520.8 Sq. km. area of hills, riverine belts, marshy depressions, grasslands and a large lake. The elevation ranges from 1,300 to 4,000 ft (400 to 1,220 m). Winter nights are cold but the days are bright and sunny. It rains from July to September.

ORGANIZING COMMITTEE

Dr. Kartikey Hari Gupta
(Associate Professor)

Dr. Madhavi Joshi
(Assistant Professor)

Mr. Rajeev Dubey
(Assistant Professor)

Mr. Manoj kumar
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